Avoidance Agreements (DTAA) and Tax Information Exchange Agreements (TIEA), amend existing DTAAs);

c. **Setting up institutions for dealing with Illicit Funds**; (10 Income Tax Overseas Units, dedicated computerized Exchange of Information [EOI Unit], Financial Intelligence Unit);

d. **Developing systems for implementation** (new manpower policy); and

e. **Imparting skills to the manpower for effective action** (constant training for skill development).

Information obtained under DTAA/TIEA is governed by the confidentiality provisions of the respective DTAA/TIEA with the foreign countries. The information received by the Income Tax Department is also subjected to confidentiality under section 138 of the Income Tax Act, 1961.

Scheme for purification of water in rural areas

*220. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Government has implemented any scheme for purification of water in the rural areas, especially in Uttar Pradesh, Haryana, Punjab and Rajasthan;

(b) if so, the details thereof; and

(c) the total expenditure likely to be incurred on the said Scheme in Uttar Pradesh and other States during the current financial year?

THE MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) and (b) State governments are responsible for providing adequate and potable drinking water to the rural population. Under the National Rural Drinking Water Programme (NRDWP), a centrally sponsored scheme, water supply projects, which include water purification schemes in water quality affected habitations, are implemented by State Governments or their agencies.

The number of schemes for supply of pure water covering water quality affected habitations implemented from 1.4.2009 till 30.6.2011 in the States of Uttar Pradesh, Haryana, Punjab and Rajasthan as reported on the on-line Integrated Management Information System (IMIS) of the Ministry are given below:

Sl.No.	Name of the State	Number of schemes for supply of pure water to cover quality affected habitations
1	Uttar Pradesh	10975
2	Haryana	40
3	Punjab	262
4	Rajasthan	4891

(c) A statement giving the details of expected expenditure on schemes for supply of pure water covering quality affected habitations proposed/under implementation State/ UT-wise, including Uttar Pradesh, during the financial year 2011-12 as reported on IMIS is given in statement.

Statement

Expected Expenditure in 2011-12 on the Schemes proposed/being implemented covering Quality Affected habitations as on 10.8.2011

Sl.No.	State/UT Name	No of Schemes proposed/being implemented covering quality affected habitations	Quality affected habitations being covered	Total expenditure expected in 2011-12 (Rs in Cr.)
1	2	3	4	5
1	Andaman & Nicobar Islands	0	0	0.00
2	Andhra Pradesh	137	213	107.62
3	Arunachal Pradesh	0	0	0.00
4	Assam	3278	5004	474.57
5	Bihar	1970	6943	94.84
6	Chandigarh	0	0	0.00
7	Chhattisgarh	6713	4519	53.91
8	Dadra & Nagar Haveli	0	0	0.00
9	Daman & Diu	0	0	0.00

1	2	3	4	5
10	Delhi	0	0	0.00
11	Goa	0	0	0.00
12	Gujarat	177	254	96.03
13	Haryana	16	26	3.44
14	Himachal Pradesh	0	0	0.00
15	Jammu and Kashmir	26	16	3.79
16	Jharkhand	1319	804	134.62
17	Karnataka	5263	4088	459.90
18	Kerala	64	353	27.74
19	Lakshadweep	0	0	0.00
20	Madhya Pradesh	1113	826	52.73
21	Maharashtra	2366	2112	556.80
22	Manipur	4	4	0.74
23	Meghalaya	72	82	8.55
24	Mizoram	0	0	0.00
25	Nagaland	51	51	8.79
26	Orissa	2671	3180	120.06
27	Puducherry	0	0	0.00
28	Punjab	20	18	4.11
29	Rajasthan	8789	11894	1227.62
30	Sikkim	0	0	0.00
31	Tamil Nadu	55	78	23.40
32	Tripura	2607	2332	69.90
33	Uttar Pradesh	48	807	30.66
34	Uttarakhand	0	0	0.00
35	West Bengal	994	1395	255.51
	TOTAL	37753	44999	3815.31